

IN THE HON'BLE HIGH COURT OF M.P. INDORE BENCH
(ORIGINAL JURISDICTION)

In the matter of The Companies Act, 1956 &
The Companies Act, 2013

And

In the matter of M/s.G.M.Mittal Stainless Steels Ltd. (in-liqn.)

Company Petition no.14/95

NOTICE is hereby given to all concern in respect of M/s.G.M.Mittal Stainless Steels Ltd. (in-liqn.). The Official Liquidator is in process of filing an OLR under section 481 of The Companies Act, 1956 before the Hon'ble High Court of M.P., Bench at Indore, seeking order for Dissolution of the above said company (in-liqn.). Any person, Contributory, creditor, workmen, Government authorities or any other person who has reason to get aggrieved by Dissolution of the aforesaid company (in-liqn.) before the undersigned within 15 days of the publication of this notice. Any objection/complaint or any litigation in respect to the Dissolution of the aforesaid company (in-liqn), if raised, after the expiry of the period stipulated in this notice shall not be entertained by this office.

Indore dated this 15th day of December, 2017



(SITARAM S. GUPTA)
OFFICIAL LIQUIDATOR
HIGH COURT OF MADHYA PRADESH AT
JABALPUR, INDORE & GWALIOR